

**NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, COURT – II
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 26-04-2024 AT 02.30 P.M. THROUGH VIDEO CONFERENCING:

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. VENKATARAMAN SUBRAMANIAM, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : --

PETITION NUMBER : CP(IB)/44(CHE)/2022

NAME OF THE PETITIONER : DEE Development Engineers Ltd

NAME OF THE RESPONDENT(S) : BGR Boilers Pvt Ltd

UNDER SECTION : Sec 9 Rule 6 of IBC, 2016

ORDER

Ld. Counsel Mr.Nitish Gupta for the Petitioner. Ld. Counsel Mr. R. Prasanth Gopal for the Respondent.

The Respondent counsel sought additional time to make further payment as per settlement.

The Ld. Counsel for the Applicant submitted that the Respondent is not making payment as per the settlement terms.

The Respondent is given last opportunity to pay accordingly, otherwise the matter will be decided on merits on the next date of hearing.

List the petition on **06.06.2024** for hearing.

-Sd-
VENKATARAMAN SUBRAMANIAM
Member (Technical)

-Sd-
JYOTI KUMAR TRIPATHI
Member (Judicial)

phk